

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3355
ANSWERED ON:30.11.2010
FUNDS UNDER SPORTS INFRASTRUCTURE SCHEME
Meghe Shri Datta Raghobaji;Vishwanath Shri Adagur H

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the number of States which have not been released amount under the scheme for basic infrastructure of sports so far despite already sanctioned under the said scheme and the reasons therefor, State-wise including Maharashtra;
- (b) the number of reminder issued by the State Government in this regard including Maharashtra alongwith the action taken thereon so far, State-wise;
- (c) the time by which the amount under the said scheme likely to be released, State-wise including Maharashtra;
- (d) the details of various projects for development of sports infrastructure are still pending with the Government for their clearance alongwith the reasons for delay in granting clearance; and
- (e) the estimated expenditure for each projects contributed by the Government and the time by which such clearance is likely to be cleared ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS & SPORTS (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b) Panchayat Yuva Krida Aur Khel Abhiyan' (PYKKA) Scheme' is being implemented by the Ministry through States/UTs, for creation of basic sports infrastructure at village/block panchayats. Second installment of sanctioned amount for the first year (2008-09), has not, so far, been released to eight States on account of non- submission of utilization certificates and progress report on physical performance achieved by utilizing the grant of first installment availed by them. The details are given in a statement enclosed. Already, several reminders have been issued to these States in this regard.

Basic sports infrastructure grant has been released to the Maharashtra State for the first year (2008-09) in two installments after receipt of the utilisation certificate and the report on the progress achieved in the physical performance.

(c) On receipt of the utilization certificates and the progress reports from the eight States, the balance amount out of the sanctioned amount will be released to them.

(d) & (e) No other project for development of basic sports infrastructure is pending with the Government for clearance.